

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER AND FIRST  
APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM NO.  
406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 18/JS&LA(GSY)/PG/RTI/2015

**IN THE MATTER OF:**

Shri Hemant Dange  
Lokkarya and Lokkranti Dal,  
Sheetal Devi Chowk,  
Taufkhana, Ahmadnagar,  
Maharashtra - 414 001.

Appellant

Versus

Central Public Information Officer (PG)  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhavan  
New Delhi - 110001

Respondent

**ORDER**

**08.05.2015**

The Appellant being aggrieved from the decision of CPIO dated 20.02.2015 has filed the present appeal under the provisions of Section 19 of the RTI Act, received in this office on 13.04.2015.

2. Notices were issued to the parties. Neither the Appellant has turned up despite notices through speed post, nor the notice has been received as undelivered. Whereas, CPIO is present in person. As such the appeal is being disposed of based on the material available on record, as well as hearing to the submissions by the CPIO.

3. It has been submitted by the CPIO that the decision is strictly as per the provisions of the Act and there is nothing illegal or irregular in the same. I have also seen the grounds of appeal as submitted by the Appellant, wherein it has been simply mentioned that the Appellant has not been furnished required information as was sought by him vide application dated 04.02.2015 and the same has been disposed of illegally under the provisions of Section 7(9) of the RTI Act.

Contd...

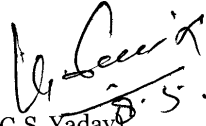
4. A perusal of the application of the Appellant dated 04.02.2015 makes it clear that Appellant has sought information, if replied in its original form, will disproportionately ~~divert~~ the resources of the Public Authority.

5. Keeping in view of the said provision of Section 7(9) of the RTI Act, the information furnished by the CPIO requires no interference and the Appeal filed by the Appellant deserves to be rejected.

6. The appeal is rejected accordingly.

7. In case, the appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti sBhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties are informed accordingly.

  
(G.S. Yadav)

Joint Secretary & Legal Adviser &  
First Appellate Authority  
Date: 08.05.2015

1. Shri Hemant Dange, Lokkarya and Lokkranti Dal, Sheetal Devi Chowk, Taufkhana, Ahmadnagar, Maharashtra - 414 001.
2. ~~DSA~~ & CPIO (PG), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi - 110001.
3. ✓ RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.

B  
11/5  
M.S. Subramanian

By Speed Post

फा0सं0-44( 5)/2014-जूडिशियल  
भारत सरकार  
विधि एवं न्याय मंत्रालय  
विधि कार्य विभाग

शास्त्री भवन, नई दिल्ली  
दिनांक 29/4/2015

सेवा में,

श्री श्यामलाल मोर्या,  
पुत्र श्री जयनारायण मोर्या,  
ग्राम जंघई, तुलापुर ककरहा,  
पोस्ट जंघई बाजार, जिला इलाहाबाद-212401

विषय : सूचना के अधिकार नियम, 2005 के अन्तर्गत मांगी गई सूचना की अपील ।

महोदय,

कृपया उपरोक्त विषय पर आप अपनी अपील दिनांक शून्य जो कि इस विभाग में दिनांक 22, जनवरी, 2015 को प्राप्त हुई का अवलोकन करें ।

2. आपकी अपील की जांच करने के उपरान्त पाया गया कि आप द्वारा जिन बिन्दुओं पर जानकारी मांगी गई थी, जन सूचना अधिकारी ने स्पष्ट एवं सही जानकारी दी है जिसकी प्रति आपको दिनांक 2 जनवरी, 2015 को भेजी जा चुकी है (प्रति संलग्न) । जैसा कि आपने कहा है कि सूचना भ्रामक एवं अपूर्ण व बहकावपूर्ण है ऐसा प्रतीत नहीं होता है ।

3. समय-समय पर संघ सरकार काउंसल्स की लिस्ट विधि कार्य विभाग की साइट [www.lawmin.nic.in](http://www.lawmin.nic.in) पर प्रकाशित की जाती है आप स्वयं अवलोकन कर सकते हैं ।

4. यदि आप इस सूचना से संतुष्ट नहीं हैं तो कृपया द्वितीय अपील अथारिटी केन्द्रीय सूचना आयोग, भीकाजी कामा प्लेस, नई दिल्ली को अपनी अपील भेज सकते हैं ।

भवदीय,

(सुरेश चन्द्रा)  
प्रथम अपील अथारिटी  
विधि एवं न्याय मंत्रालय  
जूडिशियल अनुभाग

28/4/15  
M.S.  
Kulshra

प्रतिलिपि :

1. आर टी.आई सैल, विधि कार्य विभाग !
2. जन सूचना अधिकारी श्री आर के श्रीवास्तव, विधि कार्य विभाग ।

(सुरेश चन्द्रा)  
प्रथम अपील अथारिटी  
विधि एवं न्याय मंत्रालय  
जूडिशियल अनुभाग

**BY SPEED POST**

F. No.44(5)/2014-Judl.  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
Judicial Section

Shastri Bhawan, New Delhi.  
Dated 02.01.2015

To

Shri Shyam Lal Maurya,  
S/o Shri Jagnarayan Maurya,  
Sakin Janghai Tulapur, Kakraha,  
Post-Janghai Bazar,  
Distt. Allahabad-212401

Subject:- Information under RTI Act, 2005.

Sir,

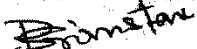
I am to refer to your letter dated 24.11.2014 (received on 02.12.2014)  
on the subject mentioned above under Serial No. 5 following information:

Point No.1. The information is available on the website of this Department  
[www.lawmin.nic.in](http://www.lawmin.nic.in) under the head List of empanelled  
advocate.

Point No.2&3. No new Govt. Counsel has been engaged after the formation of  
new Govt., except Shri Gyan Prakash, Advocate who has been  
engaged as Asstt. Solicitor General after the resignation of Shri  
Ravi Bhushan Singhal, Assistant Solicitor General.

2. Ms. Zoya Hadke, Joint Secretary & Legal Adviser, Ministry of Law &  
Justice, Department of Legal Affairs, Room No. 422, 'A' Wing, 4<sup>th</sup> floor,  
Shastri Bhawan, New Delhi-110001, Tel No. 23071014, is the 1st Appellate  
Authority. The period of limitation for filing the 1st Appeal is 30 days.

Yours faithfully,

  
(R.K. Srivastava)

Central Public Information Officer  
Tel.No.23387543

Copy to:  
The Section Officer, Implementation Cell, Department of Legal Affairs, New  
Delhi for information.